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THE HIGH COURT OF KERALA

C7-37842/2017

KOCHI - 682 031

DATED - 27/05/2017

OFFICIAL MEMORANDUM

Sub :- Inter District/Departmental transfer - vacancy of Clerk in the Civil Judicial Wing of Kozhikode District - Regarding.

Ref:- 1. Letter No. A1- 17/2017 dated 12/04/2017 of the District Judge, Kozhikode

2. G.O.(P)36/91/P&ARD dated 02/12/1991.

3. G.O.(MS) 4/61/PD, dated 02/01/1961.

4. G.O.(P) No. 3/2017/P&ARD dated 25/02/2017

5. High Court OM C4 - 29349/2017 dated 12/04/2017

The undermentioned officers are informed that the District Judge, Kozhikode as per the letter cited, has reported one vacancy of Clerk to be filled up by way of Inter district/departmental transfer. They are, therefore, requested to obtain and forward the applications for transfer to the Civil Judicial Wing of Kozhikode District from candidates who are eligible to apply for the same in the light of the Government Order cited 2nd.

The District Judges and Chief Judicial Magistrates shall invariably verify and certify the correctness of the service particulars submitted in the applications especially with regard to the date of appointment as Clerk, actual qualifying period of service as Clerk and total service in all posts together in the district.

They are further directed to give necessary instructions to all concerned on the following:-

(1) The applicants shall express their willingness (duly countersigned) to abide by the terms and conditions of the G.O. cited 3rd in the event of their transfer.

(2) The applicants who received regular promotions shall furnish a declaration to the effect that they agree, to be reverted to the entry post of Clerk in the event of their transfer and for consequential re-fixation of their pay in the Clerk post, excluding the fixation benefits enjoyed on promotion as Senior Clerk duly countersigned by the District Judge/Chief Judicial Magistrate concerned.

P.T.O.